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Mr. Snehasish Mukherjee
Vice President
9818493560

Mr. Devvrat
Honorary Secretary
9811818730

Ms. Rashmi Malhotra
Joint Secretary
9818539397

Mr. Puneet Singh Bindra
Treasurer
9560656171

Mr. Sachin Sharma
Joint Treasurer
9899222544

Executive Members

Mr. Abhinav Ramkrishna
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Mr. Vishal Prasad
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Ms. Meenakshi Chauhan
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Ms. Divya Jyoti Singh
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Mr. Aakarshan Aditya
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Ms. Anzu K. Varkey
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Date: 28th July, 2023

SCAORA 2023/Ref. No.1130

To,
The Hon'ble Mr. Justice D.Y. Chandrachud,
Hon'ble Chief Justice of India,
Supreme Court of India,
New Delhi.

**Sub: Topics put forth by the SCAORA for the Hon'ble Chief Justice's
kind consideration and redressal.**

Your Lordship

I. ISSUES:

- 1. Verification:** The issue of verification of matters is cause of great concern amongst the AORs. Constant grievances on a daily basis, are received by SCAORA to take it up with the competent authority and request to discontinue this system of verification as the same appears to be arbitrary, lacks transparency and causes unexplained and unnecessary delay in listing of matters before the Hon'ble Court even after registration of matters.

SCAORA'S SUGGESTION: The verification of the matter should be dispensed as its neither a part of Supreme Court Rules nor an established practice and is a recent phenomenon from past few years. However if this process is continued in the higher wisdom of Your Lordship, then we request that a mechanism to verify the matter on the same day alongside registration of the matter or in a time bound manner may be devised.

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2. DELETION OF MATTERS FROM THE MAIN LIST EVEN

AFTER IT'S SHOWN IN THE ADVANCE LIST. The members are aggrieved by the sudden deletion of their matter from the main list despite the same being shown in the tentative list. This uncertainty of non-listing despite being on the tentative list, causes grave difficulty and therefore, the members have to mention the matters (with prayer not to be deleted) to be on the safer side.

SCAORA'S SUGGESTION: If the matter is shown in the advance list the same should be listed and should not be deleted. The matters directed to be listed in a particular week or adjourned by some weeks should be listed.

Especially the matters where the Hon'ble Judge have passed the order directing listing of matters, those matters may not be deleted.

3. Issue with the process of filing to listing of matters as well as the curing of defects of matters filed before May,2023 in the 2.0 e-filing portal. At present there are complaints regarding glitches in the working of the new portal. The members have raised various issues in the use of the new e-filing software and the same was also duly conveyed to the concerned Registrar however despite that the glitches are still reoccurring. It is informed that on account of the glitches in e-filing and the delays caused in registering of the matters filed electronically, the members have to resort to physical filing of matters.

SCAORA'S SUGGESTION: A mechanism for making a complaint online has now been designed by the Registry so that the issue faced

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by the members are reaching the registry directly as well and the software and e-filing must be streamlined. The matters filed through e-filing should also be processed and registered expeditiously. The registry staff itself often ask for sending physical files to expedite the registration and curing of defects.

II. AGENDAS:

1. The need for Dedicated Additional Filing Counters for AORs specially women AORs. That earlier also this request was made before your lordships, and Your Lordship have assured as the same would be done on priority.
2. Appropriate space allocation for SCAORA events in the old and additional building at earliest. This was earlier also requested and Your Lordships have assured the same.
3. Space for SCAORA e- Library and lounge be granted at the old Judges Library (now shifted to addl. Building)
4. Space for cubicles be allotted in E block of additional building
5. Improved SoP for registry to streamline the ecosystem from filing to listing making a real time status with greater transparency.
6. The initial stages of filing till registration of matters to be completed from a space in the main building itself to save the Advocates times. It is extremely inconvenient for members/colleagues/clerks to go from main building to additional building and often to and fro in course of

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registration of the matter.

7. Installation of Golf kart on the way between the Old building and the New Building for the elderly and needy members.

7. Car stickers for AORs should be directly given to SCAORA for AORs, whereas the Registry allocates them free of cost to SCBA and the charges for the same.

8. Considering that these days service in a matter is mostly effected through e-mail, the registry can device a mechanism to inform about the same through text messages, just like in cases when SLPs, Caveats etc. are filed for ease and convenience of the members.

9. Elevation of AORs as High Court Judges, members of Tribunal and designation as Senior Counsels.

10. Elevation of willing and deserving Senior Advocates, Advocates and AORs directly as a judge of this Hon'ble Court as a matter of representative policy rather than occasional pickings.

11. Sudden listing of chamber matters is a grave concern. AORS get message at time just half an hour before sitting of bench. In such cases adverse order should not be passed.

12. VC hearing should be allowed on all days to the lady members of the Bar having small children.

13. Recognition of first generation ladies members of the Bar by this

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Hon'ble Court practicing before this Hon'ble Court in order to encourage women lawyers all over the country in the profession.

III. CERTAIN SUGGESTIONS RECEIVED BY SCAORA FROM ITS MEMBER AORS:

1. Curing of defects in matters should be permitted in hybrid mode i.e., defects of physically filed matters can be cured online and vice versa.
2. In a matter filed through physical mode, after successful registration of a matter, AORs are asked to upload a soft copy of the Petition, instead once a matter is successfully registered after all defects are cured, the Registry can itself scan that particular file to save time and effort. As Lordship is aware that this was the main cause of backlogging of cases, as several members are not aware of the fact that their matter is not listed only because of the fact that the soft copy was not sent.
3. AORs should have option to update one additional mobile number of associate counsels, clerk on SC website on case-to-case basis wherein information regarding defects, listing and link should be sent additionally.
4. All after notice matters should have returnable date and it be listed irrespective of service status.
5. In case some matters are not taken up on returnable date, the Court master should give dates in open court in presence of counsel after court is over.



SUPREME COURT ADVOCATES-ON-RECORD ASSOCIATION

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6. Changes and improvements in Translation Cell to ensure a time bound translation of records.

7. Timely/ same day upload of orders passed during the day.

Aforesaid are the issues for the kind consideration for your Lordship.

Sincerely


Devvrat

Hony. Secretary

SCAORA